

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 7th day of December Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

MA/310/669/2018
in
O.A./310/1610/2018
and
O.A./310/1610/2018

Tmt. A. Salomi,
W/o. B. Ashokkumar,
No. 29/57, V.O.C. Street,
Kamaraj Nagar,
Perungalathur,
Chennai- 6000063

...Applicant

(By Advocate: M/s.V.K. Rajagopalan)

Versus

1. Union of India Rep. by
The General Manager
Southern Railway,
Chennai- 600 003;
2. The Divisional Railway Manager's Office,
Personnel Branch, Chennai Division,
Southern Railway,
Chennai- 600 003.

...Respondents

(By Advocate:Mr. P. Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. MA 669/2018 has been filed seeking to dispense with the statutory period of six months to file the OA.

2. The OA seeks a direction to the respondents to appoint the applicant on compassionate grounds in Southern Railways since her mother, late G. Danamma, Lascar Sr. DEE/RS/AVD's office, retired on VRS on medical grounds and subsequently died.

3. Learned counsel for the applicant submits that Annexure-A/10, representation dated 09.10.2018 is pending with the authorities and the applicant would be satisfied if the authorities are directed to dispose of the representation of the applicant within a time limit to be set by the Tribunal.

4. Mr. P. Srinivasan, Learned Standing Counsel who takes notices for the respondents has no objection to the prayer.

5. In view of the above, the competent authority is directed to take a decision on the pending Annexure-A10 representation, dated 09.10.2018 of the applicant in accordance with rules within a period of three months from the date of receipt of copy of this order. It is made clear that the Tribunal has not expressed any view on the justification given for delay in preferring the appeal.

6. OA is disposed of as above.

(P. MADHAVAN)
MEMBER (J)

(R. RAMANUJAM)
MEMBER (A)

07.12.2018

Asvs.